

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ RAHAUR): Yes, Sir. This matter was taken up by the British High Commissioner in India with the Government.

(b) The Government of India have not agreed to Supersonic flights by Concorde aircraft over India.

Closure of textile mills in Tamil Nadu

914. **SHRI M. KATHAMUTHU:** Will the Minister of COMMERCE be pleased to state:

(a) whether nine textile mills in Tamil Nadu have been shut down due to labour trouble;

(b) if so, the factors responsible for labour unrest;

(c) the total number of employees who became unemployed due to the closure of mills;

(d) whether the co-ordinating Committee of Trade Unions in these mills has demanded immediate take-over of these mills by National Textile Corporation; and

(e) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) No textile mill in Tamil Nadu is reported presently closed due to labour trouble.

(b) to (e). Do not arise.

Review of cases of persons detained under COFEPOSA

915 **SHRI C. H. MOHAMED KOYA:** Will the Minister of FINANCE be pleased to state what machinery Government have set up to review the cases of persons who were arrested under MISA/Conservation of Foreign Exchange and Prevention of Smuggling Activities Act?

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING): (SHRI PRANAB KUMAR MUKHERJEE): Specific provisions for review of the cases of persons detained under the provisions of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974, have been made under Sections 9(3) and 12A(3) of the Act itself. Cases under Section 9(3) are reviewed by the concerned Government in consultation with a person who is, or has been, or is qualified to be appointed, as a Judge of a High Court nominated in that behalf by that Government. Under Section 12A(3), the cases of detenus are reviewed by the concerned Government itself at intervals not exceeding 4 months.

Representations against an order of detention made by or on behalf of persons detained under the orders of a State Government/Union Territory Administration or its officers are considered by a group of Senior Officers of the State and Central Government. Representations received from or on behalf of the persons detained under order of the Central Government or its officer are considered by the detaining authority.

In addition, a Committee has been set up to generally review cases of all persons who have been under detention for a year or more.

Records of payment of income tax

916. **SHRI ERASMO de SEQUEIRA:** Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that records of payments of income tax by assessee are in most cases not up-to-date and assessee are being requested by the department to provide details themselves, after service, of avoidable notices; and

(b) if so, action proposed to be taken by Government in this matter?

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): (a) The records of payments of Income-tax by assesses are generally, properly maintained. However, in some cases, where payment challans are not readily available in the income-tax Office, assesses are requested to produce their copies of challans for verification. This is done with a view to avoid the initiation of recovery proceedings and consequent harassment in those cases where payments have already been made.

(b) Instructions have been issued to ensure proper maintenance of records and adjustment of all tax payments to avoid harassment to the tax Payers.

Exchange of mutilated notes

917. **SHRI JAGANNATH MISHRA:** Will the Ministry of FINANCE be pleased to state:

(a) the number of cases regarding exchange of mutilated notes pending with Reserve Bank of India as on 29th February, 1976; and

(b) the steps taken by Government to clear the arrears?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI)

(a) the number of cases regarding exchange of mutilated notes pending with various offices of the Reserve Bank of India as on 29th February, 1976 was 41,495.

(b) The Reserve Bank of India has taken several steps to expedite the clearance of arrears. Additional staff has been sanctioned to the Claims Sections and a proposal

to open Claims Sections at Reserve Bank of India's sub-offices at Ahmedabad, Bhubaneswar, Gauhati and Jaipur is under active consideration. Reserve Bank of India has instructed Public Sector Banks to provide facilities at all their branches for exchange of slightly mutilated notes and notes divided into two halves but clearly identifiable as being parts of the same note. All banks, Posts and Telegraph Offices and Railways have been asked to accept slightly mutilated or badly soiled notes in payment of their dues. In order to minimise the hardship to the general public, priority is accorded for the disposal of cases involving fewer notes.

Beggars at places of tourist attraction

918 **SHRI K SURYANARAYANA:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government's attention has been drawn to the problem of beggars that haunt at places of tourist attraction; and

(b) if so, what steps have been taken to eradicate the same?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH)

(a) Yes, Sir.

(b) Eradicating the problem of beggars at the places of tourist attraction is the responsibility of the State Governments concerned. However, the Department of Tourism has been periodically reminding the State Governments and impressing upon them to take immediate and effective measures to eradicate this problem particularly from the vicinity of the places of tourist interest in their respective States in the light of the instructions contained in the Prime Minister's letter addressed to all the State Governments on 9th August, 1971.

It has been reported by the State Governments that they have instructed